

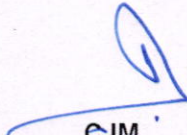
## ORDER-SHEET FOR MAGISTRATE'S RECORDS

Districts

IN THE COURT OF  
No. 361

of 2018

*State Vs Dipak Boro @ B. Dwithun*

Serial No. of Orders	Date	Order	Signature
	01/11/2018	<p>Accused person is absent.</p> <p>P&amp;A orders dated 25-09-18 issued against accused person Dipak Boro @ B. Dwithun has returned with report and were duly returned by the officer-in charge of the police station.</p> <p>On perusal of the said reports, it is found that the executive officer (E.O) of the P/A after vigorous search could not trace the whereabouts of the accused person and accordingly, the proclamations was duly executed in presence of witnesses and their signatures were taken on them. One copy of the proclamation was hanged in a public place for future notice by the accuse person. Further it was reported that there were no movable or immovable property in the name of the accused person in their locality and hence could not be attached.</p> <p>After perusal of the records, I find that, the E.O has duly executed the P/A and forwarded a satisfactory report against the accused person. Accordingly, I find no reason to call the E.O for taking the statement.</p> <p>Hence, on being satisfied with the report of the E.O pending execution of the warrants issued today against the accused persons, this case against accused persons <b>Dipak Boro @ B. Dwithun</b> is filed till the accused person appears or brought before the court.</p>	 CJM, Baksa, Mushalpur Chief Judicial Magistrate Baksa, Mushalpur